

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 26th September, 2025

S.O 242. - In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Shri Anil Charak, Tehslidar, SMVDSB, Katra to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within his territorial jurisdiction of Shri Mata Vaishno Devi Shrine Board Katra.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/23/2021-10

Dated :- 26-09-2025

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Reasi.
5. Chief Executive Officer, SMVDSB Katra. This is with reference to letter No. No. CO/HRD/D/OFF/7969-7971 Dated:-26-09-2025.
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. Concerned Officer.
8. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
9. Incharge Website section

Additional Secretary to Government
Department of Law, Justice & PA



